

## LOK SABHA DEBATES

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### LOK SABHA

Wednesday, April 25 1990 Vaisakha 5,  
1912 (Saka)

The Lok Sabha met at Three minutes past  
Eleven of the Clock

[MR SPEAKER *in the Chair*]

#### ORAL ANSWERS TO QUESTIONS

[*English*]

#### World Bank team for Sardar Sarovar Project

\*594 SHRI HARI BHAI SHANKAR  
MAHALE  
SHRI RAM BAHADUR  
SINCH

Will the Minister of WATER RE-  
SOURCES be pleased to state

(a) whether a voluntary agency has  
complained to the World Bank authorities  
against Sardar Sarovar Project authorities  
not fulfilling the conditions about relief and  
rehabilitation of displaced persons

(b) whether the World Bank has sent a  
team to investigate into these complaints.

(c) whether on the advice of the World  
Bank team the World Bank has stopped

disbursal of funds for the Sardar Sarovar  
Project, and

(d) if so, what steps Government have  
taken to rehabilitate 90 000 people whose  
land and homes have submerged?

THE MINISTER OF STATE OF THE  
MINISTRY OF WATER RESOURCES (SHRI  
MANUBHAI KOTADIA) (a) Some voluntary  
agencies have made representations to the  
World Bank on rehabilitation and resettlement  
issues relating to Sardar Sarovar Project

(b) and (c) No, Sir

(d) The three concerned States of  
Gujarat, Maharashtra and Madhya Pradesh  
have announced their rehabilitation and  
resettlement policies. In the light of these, a  
rehabilitation programme is under imple-  
mentation in keeping with construction schedule  
of the Project. However, no village has  
submerged upto now.

[*Translation*]

SHRI HARIBHAU SHANKAR MAHALE  
Mr Speaker, Sir, I would like to know whether  
it is a fact that several complaints have been  
received with regard to rehabilitation of the  
people affected by the Sardar Sarovar Project  
due to which the World Bank has stopped  
disbursal of further funds for the Project.  
Secondly, I would like to know from the hon-  
ourable Minister the number of villages and acres of  
land likely to be submerged each in Gujarat,  
Maharashtra and Madhya Pradesh and steps  
taken or to be taken to rehabilitate them and  
the time by which they are likely to be reha-  
bilitated?

[*English*]

SHRI MANUBHAI KOTADIA: First of all, let me clarify that the World Bank has not nominated any team to investigate regarding the complaints made so far. I will produce one letter issued from the World Bank dated the 20th April, 1990. They say:

"No bank team has been sent specifically to investigate these complaints. The complaints are kept in view by the bank's supervision teams that visit the Projects regularly."

So, what I mean to say is that no team has visited as far as the Sardar Sarovar Project is concerned. It is not only that. There is a letter received from the World Bank. The letter was written on 13th December 1989 and that letter says:

"We are particularly satisfied with the progress being made in Resettlement and Rehabilitation in Gujarat. Their achievements in land allotment to the oustees are especially noteworthy.

[*Translation*]

Mr. Speaker, Sir, it appears that there is no complaint on the part of the World Bank and the complaints are one sided. The World Bank has not put any obstacle. Now I would like to tell you about the programme chalked out in Gujarat.

[*English*]

First two villages viz. Mokhadi and Dhumna may be temporarily submerged in the 1991-92. One in hundred years. D for Dhumna, all the 28 families going to be affected have selected the agricultural land and 21 families have been agricultural land after documentation. Regarding Mokhem, 116 families have selected the land and 111 have been allotted the agricultural land after documentation. The remaining families from Mokhadi are under process of selecting the sites.

Regarding Maharashtra, the first submergence will be in five villages in 1992-93. The names of the villages are Dhankhedi, Danal, Mukhadi, Mandavan and Paula. Their resettlement is linked with clearance of about 2700 ha. of forest land for resettlement by the Ministry of Environment and Forests, Government of India.

[*Translation*]

The consultations are going on with that department and it is hoped that land would be released very soon and with that problems would be solved.

[*English*]

So far as Madhya Pradesh is concerned, out of the 193 villages getting affected due to submergence of Sardar Sarovar Project, only one village Jalsindhi is going under submergence in 1992 and another 15 villages in 1994.

[*Translation*]

No more village would be submerged. Moreover with the onset of monsoon some villages may be submerged. In order to meet the situation a scheme has been chalked out.

SHRI HARIBHAU SHANKAR MAHALE: The forest land under possession of some persons during the period from 1972 to 78 has not yet been mutated by the Revenue Department in their names. Will the Government give compensation to them for this land also? Sale and purchase of such land have not taken place so far except in Gujarat where such land has been sold at cheaper rates. In Gujarat, a movement is also to be started on 20th May on this issue. Will the Government announce compensation to them for such land as per the price of land prevailing well before their protest movement is launched?

[*English*]

SHRI MANUBHAI KOTADIA: Sir, so far

as encroachment is concerned, let me submit that every encroacher who had encroached before 31st March, 1979 shall be eligible to get two hectares of land

[*Translation*]

Thus they will be provided help under this policy. In addition to it, they will be given compensation under the prescribed policy and formula

**SHRI HARIBHAU SHANKAR MAHALE** Mr Speaker, Sir, their formula in this regard is totally faulty. Nothing is to be provided as compensation to the people of Gujarat. May I know whether the Government would grant them compensation as per their demand.

**SHRI MANUBHAI KOTADIA** In all 279 families in Maharashtra have been affected and in Gujarat number of such families is not more than 150 and their cases have already been settled.

**SHRI PYARELAL KHANDELWAL** For the past some time, there has been sharp reaction in respect of the Sardar Sarovar Project. While some people are vehemently opposing it, some are lending their support to it. In Madhya Pradesh, people are concerned because as many as 193 villages of Madhya Pradesh are likely to be submerged due to this project. I would like to know whether there is any proposal under consideration of the Government to rehabilitate the people of those villages. Secondly, I would like to know as to how much land has been earmarked for allotment by the Gujarat Government to the oustees and the progress made in developing such land? I would also like to know whether any letter has been written by the Madhya Pradesh Government to the Central Government to review all these matters and if so, reaction of the Government thereon?

**SHRI MANUBHAI KOTADIA** I would like to reply the second part of the question of the hon. Member. I would like to tell him that no such letter has been received by us from Madhya Pradesh Government. How-

ever, some of the schemes of rehabilitation submitted by the Madhya Pradesh Government have been included in the schemes prepared by us. Every affected person would be given at least two acres of agricultural land and 540 square yards of land for a house building.

**SHRI DILEEP SINGH BHURIA.** Mr Speaker, Sir, hon. Minister hails from Gujarat, so I would like to apprise him that all the land to be submerged in Madhya Pradesh is very fertile land and crops are raised on them whereas uneven land is being given to farmers in lieu thereof. Therefore, there is much resentment among them and Baba Amte is sitting on dharna at the construction site near a place called Jalsindhi. Land to be submerged belongs to tribal people and monetary compensation may not serve the purpose. They came to Delhi on 17th of this month in hope of redressal of their grievances on the behest of some leaders as they are so simple and credulous that they are easily swayed by the leaders to go anywhere or to meet anyone for redressal of their grievances but they are feeling a lot of difficulties here. I would like to know from the hon. Minister whether the Government propose to lower the height of Sardar Sarovar Dam to save fertile land likely to be submerged or allot fertile land in lieu of their submerged land? I want a specific reply from the hon. Minister.

**SHRI MANUBHAI KOTADIA** First of all, I would like to make it clear that land is a first requisite for implementation of any project be it a dam or a building. There has been instances in our country in which as much as 25% of total land to be irrigated has been submerged for providing irrigation facility to 1 lakh hectare of land.

**SHRI DILEEP SINGH BHURIA** I know it but I would like to know your proposal for rehabilitation.

**SHRI MANUBHAI KOTADIA** The Madhya Pradesh Government has also formulated a scheme for this and decided to allot

two hectares of fertile land to each affected person.

**SHRI HARIN PATHAK:** Mr. Speaker, Sir, the entire House knows that Gujarat has been facing drought for the last 4 to 5 years. There is acute shortage of water for irrigation as well as drinking purposes in the State. I would like to know whether Government wants to complete the Narmada and Sardar Sarovar Project which are life line and indispensable for the development of Gujarat, Madhya Pradesh and Maharashtra within the stipulated period?

[*English*]

**SHRI MANUBHAI KOTADIA:** Sir, I appreciate their feelings but the implementation part is with the State Government.

[*Translation*]

We have also advised the state Government to proceed with its implementation according to schedule decided by them.

[*English*]

**PROF. RAM GANESH KAPSE:** There was an agreement entered into among the Government of India, the World Bank and the Government of Maharashtra, Gujarat and Madhya Pradesh. Was there a condition that after the project is complete, after the resettlement, the life-style will become better or will remain equivalent, that is prior to the resettlement? I would like to know whether that condition will be fulfilled.

**SHRI MANUBHAI KOTADIA:** In the past also I have assured the hon. House that the condition will be fulfilled.

[*Translation*]

**SHRI HARIN PATHAK:** This needs half-hour discussion.

**MR. SPEAKER:** If you give notice for it, I shall examine it.

[*English*]

### **Flood Control Schemes in Orissa**

\*597. **SHRI GOPINATH GAJAPATHI:** Will the Minister of WATER RESOURCES be pleased to state:

(a) the flood control schemes launched in Orissa, which are to be spilled over to the Eighth Five Year Plan due to inadequate funds;

(b) the amount proposed to be provided during 1990-91 for implementing those schemes;

(c) whether some new flood control schemes are proposed to be implemented in Orissa during the Eighth Five Year Plan; and

(d) if so, the details thereof?

**THE MINISTER OF STATE in THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA):** (a) and (b). The Working Group has recommended an outlay of Rs. 4.15 crores during 1990-91 for the on-going Flood Management Schemes of the Seventh Plan in the Subarnarekha, Baitarani, Brahmani, Vamsdhara, Mahanadi and Burhabalang river basins of Orissa having the spill-over cost of about Rs. 12.21 crores.

(c) and (d). Eighth Five Year Plan has not been finalised.

**SHRI GOPINATH GAJAPATHI:** I would like to ask the hon. Minister through you whether according to the Working Group's recommendations, as against the spill over cost of the 7th plan of Rs. 12.21 crores only Rs. 4.12 crores have been sanctioned for the current year. This is just about one-third of the cost and is considered, grossly inadequate. Will the hon. Minister explain whether there is a proposal to enhance this quantum of aid, in view of the tremendous devastation caused by the floods in the State of Orissa in the past years?

**SHRI MANUBHAI KOTADIA:** Sir, the